

12.07 hrs.

RE. MOTION FOR ADJOURNMENT—
Contd.

SHRI C. M. STEPHEN (Idukki). Kindly listen to us. There is an adjournment motion before you

MR. SPEAKER: I have not allowed it

SHRI C. M. STEPHEN. You have not allowed it. But there is an adjournment motion given notice of. The member is asking (*Interruptions*) Under rule 60, when an adjournment motion comes before you, there are only three courses open to you. You can either reject it and explain the reasons for it, or ask the member for more information or you can call for explanation from the Minister concerned. Here is an adjournment motion, and it is on the basis of (*Interruptions*) Under article 309, the conditions of service of Government servants are to be regulated ... (*Interruptions*)

MR. SPEAKER. The adjournment motion by Shri Vayalar Ravi refers to the decision of the Government to amend the service rules, enabling the Government servants to join RSS, a communal organisation with political overtones, which is against the secular character of the Indian Constitution and which has disastrous consequences. I have rejected it, saying "this is not a matter for the adjournment of the legislative business". There are other courses open to you; adjournment motion is not a course open to you.

SHRI C. M. STEPHEN: This is a matter which is agitating the whole country. (*Interruptions*) Under article 309. (*Interruptions*) The rules have statutory force. This House.... (*Interruptions*)

MR. SPEAKER: This is not a point of order at all. You can have a Calling Attention, but it cannot be an adjournment motion. You can raise it during the Demands,

SHRI C. M. STEPHEN: We are responsible people. Kindly listen to us while we are raising it.

MR. SPEAKER: It is not a matter for Adjournment motion.

SHRI C. M. STEPHEN: The paper has stated that specific permission is given to join the RSS. That impression is dangerous. This is a statutory matter. We have heard your ruling. You have said it is not a matter for adjournment. Kindly listen to us. I am convincing you that this is a matter for adjournment

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR (SHRI
RAVINDRA VARMA): Is the Leader
of the opposition challenging your rul-
ing? This will create a present which
you must not allow.

MR. SPEAKER. There are other
ways of raising it

SHRI C. M. STEPHEN: It is a settle-
d procedure that your ruling on the
adjournment motion is not final. All
parties have drawn up a procedure
that when you reject an adjournment
motion, it is open to us to place before
you

MR. SPEAKER. My predecessors
have laid down that during the Budget
session, when the Demands are dis-
cussed, unless it is something very
urgent and exceptional, the Speaker
will not give consent to an adjourn-
ment motion

SHRI C. M. STEPHEN: The Home
Ministry's Demands are over.

MR. SPEAKER: There are so many
other ways of raising it. We have to
be a little responsible.

SHRI C. M. STEPHEN: This is a
statutory matter on which the House
has authority, you must understand.

SHRI C. M. STEPHEN: This question is agitating the people of this country.

THE PRIME MINISTER (SHRI MOHARJI DESAI): It is very unfortunate that a discussion is sought to be raised on your ruling. However, I would like to tell the House that what has appeared in the press is totally wrong.

SHRI C. M. STEPHEN: Let me put one question to the Prime Minister.

MR SPEAKER: The Prime Minister of the country says that what has appeared in the paper is totally wrong. What more do you want?

SHRI C. M. STEPHEN: Is it that the conduct rules have not been amended, or is it that the amendment does not give permission to join the RSS? What is baseless?

MR. SPEAKER: You can discuss it with him.

SHRI C. M. STEPHEN: I want to know from him . . .

MR SPEAKER: He says, it is totally baseless. (*Interruptions*) New precedents are being created in the House. Shri Paswan.

12.15 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIRST REPORT

SHRI RAM VILAS PASWAN (Hajipur) I beg to present in Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON PAPERS LAID ON THE TABLE

FIFTEENTH REPORT

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to present the Fifteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

RE. MOTION FOR ADJOURNMENT —Contd.

SHRI C. M. STEPHEN: I want an explanation from him . . .

MR. SPEAKER: You cannot cross-examine him in the House. I am surprised to see that the Leader of the Opposition is persisting in this manner. I had expected better co-operation from him, the Leader of the Opposition. The Prime Minister said, this is baseless. If there is anything further, you can discuss the matter with him.

SHRI C. M. STEPHEN: When a statement is made by the Prime Minister on the floor of the House, the Leader of the Opposition has got a right to ask what he means by it . . . (*Interruptions*)

MR SPEAKER: I cannot compel him to answer.

SHRI C. M. STEPHEN: You need not compel him. If he is not prepared to answer, let him say.

Let me frame my question. There is a report in the press and the report says that the conduct rules have been amended. Is that report correct or not? If he says, it is incorrect, I want to know whether the conduct rules have been amended or not. This is the question put to him. He says, it is baseless. I want to know what is baseless. (*Interruptions*) I am not shouting. I am asking a question. What is baseless?

MR. SPEAKER: If he does not answer you, what can I do? I cannot compel him. (*Interruptions*)

SHRI YESHWANTRAO CHAVAN (Satara): It is not our intention to question your authority. But there are issues which exercise the minds not only of the members in this House but the people at large in the country. (*Interruptions*) Even in the Janata Party, the issue has become controversial, whether the members